GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHAUNSTARRED QUESTION NO. 170 TO BE ANSWERED ON THE 03/02/2023

REPEALED FARM LAWS

170. SHRI P. WILSON:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the Acts namely (i) the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020, (ii) the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020 came into force on 5th June 2020 and were repealed on 21st November, 2021;
- (b) the status of the agreements entered into by the farmers in between these periods;
- (c) whether Ministry can give the details of the agreements entered into by the farmers between 5th June, 2020 and 21st November, 2021; and
- (d) if not, reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

(a) to (d): The Farm Laws, namely – (i) the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020; (ii) the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020; and (iii) the Essential Commodities (Amendment) Act, 2020 were repealed *vide* the Farm Laws Repeal Act, 2021 (No. 40 of 2021) vide notification dated 30th November, 2021. The number of farming agreements entered into under the "The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020" was not maintained centrally.
